

GOVERNMENT OF INDIA
MINISTRY OF PANCHAYATI RAJ
LOK SABHA
UNSTARRED QUESTION NO.2490
TO BE ANSWERED ON 16/03/2017

Performance of PRIs

†2490. SHRI ANOOP MISHRA:
SHRIMATI KAMLA DEVI PAATLE:
SHRI SHIVKUMAR UDASI:

Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) whether the Government has reviewed the performance of the Panchayati Raj Institutions (PRIs);
- (b) if so, the details and the outcome thereof including the various deficiencies noticed in the functioning of PRIs;
- (c) the details of funds allocated and released to the States under various schemes/ programmes of the Ministry during each of the last three years and the current year, State-wise including Chhattisgarh;
- (d) whether the State Governments are utilizing the released funds as per the set norms and if so, the details thereof including the status of furnishing utilization certificates by the States, State/ UT-wise and if not, the corrective measures taken by the Government in this regard; and
- (e) whether the Government proposes to organise any programme to make panchayat representatives and officers aware of their duties and responsibilities and if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ
(SHRI PARSHOTTAM RUPALA)

(a)& (b) Ministry of Panchayati Raj (MoPR) has been reviewing performance of Panchayati Raj Institutions from time to time, through studies and discussions in review meetings with the States. The performance of the Panchayats depends on the extent of powers and resources devolved to them, which varies from State to State. The Ministry of Panchayati Raj (MoPR) has been undertaking, the preparation of a Devolution Index (DI) from 2006 onwards, through independent institutions, which ranks States on the basis of enabling environment that has been created in the States. For 2015-16, the MoPR entrusted the preparation of Devolution Index to the Tata Institute of Social Sciences (TISS) which was released by the Honourable Prime Minister on the National Panchayat Diwas on 24th April, 2016.

To assess the level of decentralization and performance of Panchayats in the States through an Expert Group and prepare a roadmap for the future, consistent with the individual State's

policies and priorities, States were requested to constitute an Expert Group consisting of professionals, experts from different walks of life, officials and senior political leaders with experience in Panchayati Raj and bring out the road map. So far States of Haryana, Himachal Pradesh and Rajasthan have intimated about the setting up of Expert Group for the respective States.

(c) Ministry of Panchayati Raj was implementing two major Schemes, namely Rajiv Gandhi Panchayat Sashaktikaran Abhiyan (RGPSA) and District Component of Backward Regions Grant Fund (BRGF). The State Component of RGPSA and the District Component of BRGF has been delinked from budgetary support of Central Government w.e.f. 2015-16. The details of funds allocated/sanctioned and released by various States including Chhattisgarh during the last three years and current year under RGPSA/Rashtriya Gram Swaraj Abhiyan (RGSA)(for current year only) and BRGF programmes are at Annexure I and II respectively.

(d) The States are utilising the funds as per guidelines and also in line with the specific observations of Central Executive Committee (CEC), if any, while approving the respective proposals under RGPSA. Under BRGF, utilisation of funds was regularly monitored through various documents viz. periodical physical and financial progress reports, utilization certificates, audit reports of statutory auditors, etc., submitted by the State Governments. Guidelines also provided for audit of works through a Review Committee at the District Level and Social Audit and inspection at the Panchayat levels. The utilization is also reviewed at the Ministry level in the meetings of State Panchayati Raj Secretaries. The utilization status of funds released under RGPSA/RGSA and BRGF are also given at Annexure I and II respectively.

(e) The Ministry of Panchayati Raj (MoPR) has been providing financial assistance to States for imparting training to Elected Representatives (ERs)/ Panchayat Functionaries of Panchayati Raj Institutions (PRIs) on wide ranging topics relevant to their functioning including duties & responsibilities of ERs of PRIs.

Annexure-I**Annexure referred to in reply to part (c) of the Lok Sabha Unstarred Question No. 2490 for answer****on 16/03/2017 raised by Shri Anoop Mishra, Shrimati Kamla Devi Paatile and Shri Shivkumar Udasi****Position regarding State-wise Release & Funds utilized under RGPSA/RGSA during 2013-14 to 2016-17 till date
(Amount Rs. in Cr.)**

Sl. No	Name of the State/ UTs	2013-14			2014-15			2015-16			2016-17		
		Sanctioned	Funds Released	Funds Utilized	Sanctioned	Funds Released	Funds Utilized	Sanctioned	Funds Released	Funds Utilized	Sanctioned	Funds Released	Funds Utilized
1	Andhra Pradesh	203.69	41.6	41.6	144.35	24.19	24.19	21.04	12.5	10.6	69.51	91.61	
2	Arunachal Pradesh	21.52	8.71	8.71	23.13	7.72	7.28	2.90	0	0	0	0	
3	Assam	36.97	16.65	16.65	98.21	26.04	26.04	39.48	17.08	11.66	55.29	49.08	16.43
4	Bihar	22.96	8.61	0	192.30	63.67	0		0		0	0	
5	Chhattisgarh	71.91	25.73	25.73	94.33	11.4	11.4	29.68	14.64	10.72	42.61	42.62	16.24
6	Gujarat	87.75	31.65	31.65	37.70	1.06	1.06	10.36	0		66.76	33.38	
7	Haryana	19.80	2.93	2.93	57.90	18.78	14.68	21.81	0		30.39	0	
8	Himachal Pradesh	55.41	15.84	15.84	51.59	15.26	15.26	13.12	2.48		0	0	
9	Jammu & Kashmir	25.16	9.45	0	45.71	8.58	0	7.08	0		0	0	
10	Jharkhand	35.56	16.45	15.83	47.92	16.2	14.36	23.89	9.49		60.79	20.9	
11	Karnataka	68.11	25.56	25.56	160.09	46.8	46.74	77.76	32.71	18.45	58.81	15.08	
12	Kerala	44.19	16.58	16.58	60.35	14.49	11.28	10.55	0		23.53	8.55	
13	Madhya Pradesh	116.85	42.83	42.83	164.76	37.46	37.46	41.63	10.8	10.80	86.21	41.83	30.33
14	Maharashtra	221.77	83.17	83.17	214.31	34.76	34.76	39.76	4.5	2.84	45.66	21.17	
15	Manipur	3.54	1.6	1.6	12.03	5.42	5.42	10.80	5.4	5.4	10.02	9.82	4.81
16	Mizoram		0	0	5.52	2.48	2.48		0		12.95	6.22	4.33
17	Odisha	76.58	28.73	28.73	116.51	32.92	32.92	19.58	0		40.03	20.01	13.34
18	Punjab	28.96	7.97	7.97	7.32	0	0	2.69	2.69	2.69	19.38	7	6.42
19	Rajasthan	64.24	15.45	15.45	44.84	11.56	11.56	16.37	4.48	3.88	45.75	22.27	
20	Sikkim	6.99	3.15	3.15	17.77	6.85	6.85	2.70	1.26	1.26	4.83	2.33	1.39
21	Tamil Nadu	155.01	58.14	58.08	54.10	20.16	20.16	18.26	8.96	8.05	55.48	27.32	
22	Tripura	17.10	9.09	9.09	13.34	2.36	2.36	5.21	1.35	1.35	13.32	5.3	4.08
23	Telangana	91.49	34.64	34.64	154.26	29.94	29.94	35.78	13.13	13.13	36.76	43.38	14.48
24	Uttarkhand	18.64	5.47	5.47	46.82	13.04	13.04	9.53	3.09	2.58	27.45	13.21	
25	Uttar Pradesh	125.69	42.37	33.85	87.17	0	0	70.54	11		118.59	39.87	27.32
26	West Bengal	21.92	8.23	8.23	102.88	27.71	27.71	37.13	9.91	9.17	45.20	21.85	
27	Dadra	3.6	0	0	2.90	1.09	0.88		0		0	0	
28	Daman	3.72	0	0	4.02	1.51	0		0		0	0	
29	Goa		0	0		0	0	2.60	1.06	0.12	3.83	1.38	
30	Chandigarh		0	0		0	0	1.33	0.29	0	0	0	
31	Lakshadweep		0	0		0	0	4.26	1.65	0	0	0	
	Total	1648.93	560.6	533.34	2062.17	481.45	397.83	575.84	168.47	114.54	973.69	544.2	139.24

Annexure-II

Annexure referred to in reply to part (c) of the Lok Sabha Unstarred Question No. 2490 for answer on 16/03/2017 raised by Shri Anoop Mishra, Shrimati Kamla Devi Paatile and Shri Shivkumar Udasi

BRGF: State-wise funds allocated & released (during the last three years and current year) and utilization reported against the total releases during 2006-07 to 2014-15

(Amount in Rs. crore)

Sl. No.	State	2013-14		2014-15		2015-16	2016-17	2006-07 to 2014-15	
		Allocation	Funds Released	Allocation	Funds Released			Funds Released	Utilization reported
1	Andhra Pradesh	475.10	325.62	136.09	43.80	BRGF Programme delinked from budgetary support of the Central Government w.e.f. 2015-16.		2349.05	2245.92
2	Arunachal Pradesh	19.86	0.00	18.05	15.35		78.97	78.57	
3	Assam	249.39	76.40	226.64	139.41		736.13	655.35	
4	Bihar	877.80	485.80	796.93	206.52		3828.43	3362.75	
5	Chhattisgarh	345.83	192.56	313.96	218.26		1837.85	1673.19	
6	Gujarat	140.48	42.87	127.53	65.07		479.73	409.87	
7	Haryana	38.98	26.41	35.42	12.98		200.47	181.73	
8	Himachal Pradesh	39.09	27.79	35.52	11.92		207.76	192.24	
9	Jammu & Kashmir	89.58	20.40	81.43	45.67		225.16	153.28	
10	Jharkhand	470.89	40.85	427.73	281.75		1526.37	1209.27	
11	Karnataka	159.41	71.22	144.63	46.53		633.53	592.38	
12	Kerala	44.73	0.00	40.61	29.20		163.27	160.85	
13	Madhya Pradesh	712.99	279.21	647.20	221.22		2995.59	2747.26	
14	Maharashtra	356.10	246.82	322.95	236.14		1562.30	1354.22	
15	Manipur	53.20	39.83	48.36	36.76		262.22	262.22	
16	Meghalaya	50.15	32.41	45.60	2.56		206.58	190.95	
17	Mizoram	30.91	25.36	28.12	24.39		165.20	165.20	
18	Nagaland	76.79	9.12	69.87	60.87		301.56	241.16	
19	Odisha	437.01	283.63	396.83	179.46		2149.42	1834.73	
20	Punjab	21.60	0.00	19.62	14.87		76.70	75.80	
21	Rajasthan	370.28	62.30	335.84	211.45		1761.57	1712.55	
22	Sikkim	17.66	8.68	16.05	12.32		87.55	76.74	
23	Tamil Nadu	150.41	94.42	136.49	42.42		632.53	561.54	
24	*Telangana	0.00	0.00	294.49	89.42		89.42	45.59	
25	Tripura	16.53	13.04	15.03	12.63		86.70	86.70	
26	Uttar Pradesh	853.17	273.35	774.36	346.86		3187.07	3020.16	
27	Uttarakhand	57.25	22.79	52.02	2.53		148.66	148.31	
28	West Bengal	344.81	99.12	312.65	226.64		1658.33	1426.32	
	Total	6500.00	2800.00	5900.00	2837.00			27638.11	24864.84

Note : Year-wise allocation is per BE allocation, releases are as per RE allocation.

*Telangana was carved out from Andhra Pradesh during 2014-15.